

THE
PARLIAMENTARY DEBATES

(Part I—Questions and Answers)

OFFICIAL REPORT

2019

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HOUSE OF THE PEOPLE

Wednesday, 16th September, 1953.

The House met a Quarter Past
Eight of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

DISPLACED GOVERNMENT SERVANTS

*1311. **Shri M. L. Dwivedi:** Will the Minister of Home Affairs be pleased to state:

(a) whether special treatment in the form of continuance in posts or out of turn promotions has been given to the displaced Government servants in the Government of India Secretariat upon the recommendation of associations other than those recognised by Government; and

(b) whether it is permissible for a Government employee to seek help through bodies or persons as such?

The Deputy Minister of Home Affairs (Shri Datar): (a) Government have given some special treatment to displaced Government servants in the implementation of Central Secretariat Service and other Service Schemes. This has been done after taking into consideration all relevant circumstances including representations from recognised and unrecognised associations and groups of persons likely to be affected by these schemes. It cannot be said that such special treatment has been given on the recommendation of any particular association.

(b) All representations from Government servants in regard to their service rights or conditions are expected to be submitted through the proper channels, i.e., through the Heads of the Offices or Departments or, in the case of representations not concerning individual cases, the recognised service associations. The submission of representations by Government servants otherwise than through the proper channels is contrary to official propriety and subversive of good discipline and all Government servants are expected scrupulously to eschew it.

Shri M. L. Dwivedi: May I know, Sir, the reason why long-experienced ordinary Government employees have not been preferred and undue preference has been given to certain displaced employees who were appointed recently and some of them have been appointed in jobs over-riding the claims of others?

Shri Datar: I repudiate the insinuation contained in this. What is being done is that we are taking into account service, seniority and also the claims of displaced Government servants for certain special treatment.

Shri Muniswamy: May I know, Sir, whether acceptance of the recommendations of some of the recognised and unrecognised associations regarding the displaced Government servants applies to other Government servants also?

Shri Datar: I do not follow what the hon. Member means by 'other Government servants'.

Shri Muniswamy: The recommendations made by these associations are accepted in the case of displaced persons only. I want to know whether such recommendations sent by recognised institutions in the case of other Government servants, who are not displaced Government servants, are accepted also.

Shri Datar: The rule applies to all Government servants and all representations received from recognised and unrecognised associations are given due weight.

Shri Gidwani: Is it a fact, Sir, that the Displaced Government Servants Association has submitted a list of grievances to the Government, which the Government has promised to consider?

Shri Datar: We do receive representations from a number of associations which deal with the grievances of displaced Government servants and we give them due consideration.

Kumari Annie Mascarene: How many individual petitions have been received from Government servants about the ignoring of their legitimate rights?

Shri Datar: We are receiving numerous representations every day.

Kumari Annie Mascarene: How many have you remedied?

Shri Datar: We have remedied a very large number of cases.

Shri M. L. Dwivedi: May I know, Sir, if the hon. Minister is in possession of the number of displaced Government servants who have been given promotions in an extraordinary way and if so, would he like to give it here or place it on the table of the House?

Shri Datar: I have not got the information here.....

The Minister of Home Affairs and States (Dr. Katju): Simply say "I require notice".

Shri M. L. Dwivedi: Is it fair on the part of the hon. Minister, when

he has got the information, to say that he requires notice.

Shri Datar: I stated that I have not got the information and my hon. friend did not understand me properly.

Mr. Deputy-Speaker: He was giving the same reply in another form.

Shri M. L. Dwivedi: When he was giving some reply, he was being prompted from some other quarter.

Mr. Deputy-Speaker: The hon. Member is quite young and let him not attribute any motive. It is the primary responsibility of the Minister of Home Affairs.

LOAN TO BOMBAY STATE

*1312. **Shri Dabhi:** Will the Minister of Finance be pleased to state whether the Reserve Bank of India has made, for the year 1953-54, any provision for concessional finance for financing seasonal agricultural operations and marketing of crops in Bombay State?

The Deputy Minister of Finance (Shri M. C. Shah): Yes, Sir. A credit limit of Rs. 333 lakhs, to be availed of through the Bombay State Co-operative Bank under Sections 17(4)(a) and 17(4)(c) of the Reserve Bank of India Act, 1934, has been fixed for the year 1953-54, for the purpose of financing seasonal agricultural operations and marketing of crops.

Shri Dabhi: May I know, Sir, what are the rates of interest charged, the conditions of the repayment of the money advanced and any security to be taken from farmers?

Shri M. C. Shah: The rate to be charged by the Reserve Bank will be 2 per cent. below the Bank rate, that is, 1½ per cent. The period, under Section 17(4)(a), within which it is repayable is 90 days and as regards security to be taken, section 17(4)(c) deals with exchange and promissory notes as are eligible for purchase or